



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1377/2021

This the 18th Day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Mukesh Kumar Tyagi S/o Sh. Shri Dharmavir Singh Tyagi,
Aged about 53 years, r/o House No/ 110,
Raj Gali, Babarpur,
Shadpara, New Delhi- 110032
Mobile: 9013360525

... Petitioner

(By Advocate : Shri Sahil Kumar Dwivedi)

Versus

1. State Council of Educational Research & Training (SCERT), through its Chairman-cum-Secretary, Education,
Govt. of NCT of Delhi ,Varun Marg,
Defence Colony, New Delhi- 110024
2. Director,
State Council of Educational Research & Training (SCERT)
Govt. of NCT of Delhi, Varun Marg,
Defence Colony, New Delhi- 110024
3. Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Secretariat,
New Delhi- 110002

... Respondents

(By Advocate : Shri Amit Yadav)



O R D E R (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :

At the outset, learned counsel for the applicant submits that during pendency of the OA, the respondents have withdrawn the impugned order. This fact is not disputed by Sh. Amit Yadav, learned counsel for the respondents.

In view of the aforesaid OA, the applicant does not press the present OA. However, he submits that the applicant may be accorded liberty to avail the legal remedies in accordance with law, if any of the grievances of the applicant still survives. OA is accordingly dismissed as not pressed with liberty in accordance with law.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/sarita/pinky/shilpi